

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-1211(PB)/2019**

**IN THE MATTER OF:**

S.P. Trading Company  
Vs.  
Him Steel Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 21.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Mr. Vishal Sharma, Mr. Chaitanya Sahoo &  
Mr. P.C. Patnaik, Advs.  
For the Respondent(s) : -

**ORDER**


Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 28.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 28.05.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**